

**CENTRAL ADMINISTRATIVE TRIBUNAL**

**LUCKNOW BENCH, LUCKNOW**

**Civil Contempt petition No.39/2011**

**In**

**Original Application No.332/2011**

**This the 16<sup>th</sup> day of February 2012**

**Hon'ble Mr. Justice Alok Kumar Singh, Member (J)**

**Hon'ble Mr. S.P. Singh, Member (A)**

Yogendra Kumar Tripathi, aged about 33 years, son of Shri Dilip Tripathi, Resident of -Surya Nagar, Manak Nagar, Lucknow.

...Applicant.

**By Advocate: Sri Praveen Kumar.**

**Versus.**

1. Sri Anil Kumar, the Deputy General Manager Telecom, Bharat Sanchar Nigam Limited, Muzaffar Nagar.

.... Respondent.

**By Advocate: Sri G.S. Sikarwar.**

**ORDER (Oral)**

**By Hon'ble Mr. Justice Alok Kumar Singh, Member (J)**

**M.P.No.49/2012.**

This is an application for condonation of delay in filing compliance report. It is allowed in the interest of justice.

**M.P.No.50/2012.**

This is a formal application for taking compliance report on record. Allowed. It is taken on record.



2. Heard and perused the compliance report. In para-5, it has been specifically stated that in compliance of order dated 17.08.2011 passed by this Tribunal in O.A.No.332/2011, the appeal has been finally decided by passing a reasoned and speaking order dated 29.11.2011. The learned counsel for applicant fairly concedes it.

4. Therefore, this C.C.P. is finally disposed of in full and final satisfaction. Notice stand discharged.

*S.P.Singh*  
16.2.12  
**(S.P. Singh)**  
**Member (A)**

*Alok Kumar Singh*  
16.2.12  
**(Justice Alok Kumar Singh)**  
**Member (J)**

**Amit/-**